

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3795

ANSWERED ON:19.12.2006

NCRB REPORT ON KIDNAPPING OF CHILDREN

Argal Shri Ashok;Chowdhury Shri Adhir Ranjan;Khaire Shri Chandrakant Bhaurao;Paraste Shri Dalpat Singh;Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Government has received any report from National Crime Records Bureau (NCRB) regarding a large number of children/persons kidnapped every year in the country;
- (b) If so, the total number of such cases reported during each of the last three years, State-wise ;
- (c) The total number of accused persons arrested by the Government during the said period, State-wise ;
- (d) The action taken by the Government against such accused persons; and
- (e) The effective steps taken by the Government to stop such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) to (d): As per statistics compiled by the National Crime Records Bureau

(NCRB), cases registered, persons arrested, persons charge-sheeted, persons trials completed, persons convicted and persons acquitted for the offences of kidnapping and abduction (including children) during 2003, 2004 and 2005, State-wise, were as shown in the statement annexed.

(e) Under the Seventh Schedule to the Constitution of India, `Police` and `Public Order` are State Subjects and as such, it is the responsibility of the State Governments to take deterrent action against the persons found guilty of committing crimes of kidnapping and abduction and provide safety and security to the public. The Union Government has from time to time been issuing advisories to all the State Governments and UT Administrations, requesting them to give more focused attention on improving the administration of the criminal justice system, with a view to ensuring safety and security of the people under their jurisdiction.